

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR**

**Review Application No. 76 of 2005**  
**(In O.A. No. 41 of 2005)**

**Jabalpur, this the 28<sup>th</sup> day of December, 2005**

Smt. Gopi Bai Yadav & Anr. .... Applicants

### Versus

Union of India & Ors. .... Respondents

**ORDER (In Circulation)**

This Review Application has been filed to review the order passed by the Tribunal on 22<sup>nd</sup> November, 2005 in OA No. 41 of 2005.

2. In the present Review Application, no clerical error or glaring mistake has been pointed out by the applicants. It is a settled legal position that the review proceedings are to be strictly confined to the ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that “Administrative Tribunals Act, 1985 S. 14 – Review – Scope – the Tribunal cannot act as an appellate court while reviewing the original order.”

3. In view of the foregoing, I do not find any merit in this Review Application and accordingly, the same is rejected at the circulation stage itself.

**(Madan Mohan)  
Judicial Member**

पृष्ठांकन दर्. रुपे/पृ. .... रात्रिया रि. ....

(1)  $\pi^2 - \pi - 2 = 0$   
 (2)  $5x^2 - 3x + 1 = 0$   
 (3)  $2x^2 - 3x + 1 = 0$   
 (4)  $2x^2 - 7x + 3 = 0$

SA 1000

उपरजिस्ट्रार

Dr. R. Satchu 22/23/20

સુધીની પ્રદેશી  
જીવન